

in Tamil Nadu, Patna in Bihar, Vadodara in Gujarat, Delhi and Goa.

(c) to (e) Yes, Sir. The complaints mainly relate to tout menace, delay in customs/immigration clearance, lack of transport facility at the airport, poor maintenance of passengers facilities etc. Airport Coordination Committee of each airport takes remedial action wherever necessary.

[English]

Demands of Insurance Sector

484. SHRI CHITTA BASU
SHRI PRAKESH V. PATIL

Will the Minister of FINANCE be pleased to state :

(a) whether the employees, officers and workers of the insurance industry have been agitating on certain demands since sometime past;

(b) if so, the details of the demands put forth by them; and

(c) the reaction of the Government on the demands and the time by which a final decision is likely to be taken thereon ?

THE MINISTER OF STATE IN THE MINISTER OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (c) A section of the employees and officers of the insurance industry has been from time to time agitating on the issue of wage revision in the insurance industry. While a revised wage package for the Class-III and IV employees has been notified by the Government on 22.2.1996, wage revision proposals for Class-I and II Officers are being examined by the Government.

Linking of Tourist Spots by Air

485. SHRI LAETA UMBREY : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the Government propose to link all the places of the tourists interest by air;

(b) if so, the details thereof; and

(c) if not, the reasons therefore ?

THE MINISTER OF CIVIL AVIATION AND TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : (a) to (c) A large number of tourist places are already connected by air. At present, Indian Airlines have no proposal to operate to any new stations due to crew constraints. However, private operators are encouraged to add more stations including places of tourist interest in their network.

Liquidity Position of Exporters

486. SHRI AMAR PAL SINGH : Will the Minister of COMMERCE be pleased to state :

(a) whether the Government are aware that the current financial crunch has adversely allotted the export tempo and exporters are worry about the escalating cost

of Fiance and lack of availability of credit even against the confirmed letter of credits.

(b) whether the attention of the Government has also been drawn to the news item captioned "Exports reeling under credit Crunch: Survey" appearing in the "Hindustan Times" dated February 5, 1996; and

(c) if so, the steps taken by the Government to improve the Liquidity position of exporters ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) to (c) The news-item referred to in Para (b) of the Question has been brought to the attention of the Government. As per the standing instructions of the RBI, the banks are required to achieve a minimum level of 10% of net bank credit to the export sector. The total export credit outstanding at the end of March 1992 was to the tune of Rs.10,695 crores which constituted 8.6% of the total net bank credit. At the end of March 1995, the total export credit outstanding is provisionally estimated at Rs. 27,301 crores forming 13% of the total net bank credit, which is much above the target of 10% fixed by the RBI. During the current financial year, there has been an increase of Rs. 5,000 crores in the outstanding export credit.

The RBI has, inter alia, announced the following on 8th of February, 1996 with regard to export credit;

(i) Scrapping of Post-Shipement Credit in Foreign Currency (PSCFC) Scheme.

(ii) Freeing interest rates on post shipment export rupee credit for over 90 days.

In order to monitor export credit, RBI has prescribed time limits for banks for sanction of fresh/enhanced/ad-hoc credit limits to finance exports and also for renewal of existing credit limits. All case of rejection of export credit are to be brought to the notice of the Chief Executives of the Banks with reasons for such rejection.

The Government is constantly interacting with the RBI to ensure adequate availability of credit of the exporters both in foreign currency and rupee term at international competitive rates.

Share Certificates

487. SHRI PRABHU DAYAL KATHERIA : Will the Minister of FINANCE be pleased to state :

(a) whether his Ministry has uncovered a fraud being perpetrated by some companies on investors by deliberate printing of excess share certificates;

(b) if so, the details thereof; and

(c) the action taken or proposed to be taken against the companies found involved in such malpractices ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (c) The information is being collected and will be laid on the Table of the House.